

ADITYA BIRLA CAPITAL
HOME LOANS

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266.
Branch Office: Aditya Birla Housing Finance Limited - 1st & 2nd, Ansari Tower, Plot No. 803, B, 7th Copasani Road, Jodhpur, Rajasthan-342001.

1. ABHFL: RAKESH SINGH SHOKHEN : 9971392292
2. Auction Service Provider (ASP) : MIS-P/Procurement/Techniques Pvt. Ltd. (AuctionTiger) Mr. Ram Sharma - Contact No. 8000023297 & 9265562819

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, upon classification of availed loans as Non Performing Asset (NPA) on 01-11-2025, issued a notice under Section 13(2) of 13-11-2025 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) (hereinafter referred to as 'the said Act') calling upon you, the Borrower(s) to discharge the liabilities in full within a statutory period of 60 (Sixty) days, amounting to INR 1155167.86/- (Rupees Eleven Lakhs Fifty Five Thousand One Hundred Sixty Seven and Paise Eighty Six Only) the Constructive/Physical possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor on 30-07-2026 will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 28-09-2026, for recovery INR 1155167.86/- (Rupees Eleven Lakhs Fifty Five Thousand One Hundred Sixty Seven and Paise Eighty Six Only) and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrower(s) and Guarantor(s) namely MUKESH MUKESH & KHUSHBU TANWAR

The reserve price will be INR 986000/- (Rupees Nine Lakhs Eighty Six Thousand Only) and the Earnest Money Deposit (EMD) will be INR 98600/- (Rupees Nine Thousand Eight Hundred Six Hundred Only). The last date of deposit of EMD is 28-09-2026. The date for inspection of the said property is fixed on 25-09-2026 between 11:00 am to 04:00 pm

DESCRIPTION OF IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF PATTNA NO. 32 BOOK NO 46, ADMEASURING 203.33 SQ. YDS. SITUATED AT GRAM MATHANIA TEHSIL TIWARI, JODHPUR, RAJASTHAN, 342005 AND BOUNDED AS: EAST-AMRASTHAFT, WEST- HOUSE OF JAGDISH NATH: AAM RASTHA 15FT. WIDE, SOUTH: OTHER'S LAND RAILWAY LINE. MEASUREMENTS: NORTH: 23', SOUTH: 32.4', EAST: 66', WEST: 66'

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or i.e. <https://sarfaesi.auctiontiger.net>

Date: 21-08-2026
Place: Jodhpur

Authorized Officer
Aditya Birla Housing Finance Limited

AMBIT FINVEST PRIVATE LIMITED

Corporate Off: Kanakia Wasti Road, 5th floor, A 506-510, Anandi-Kurta Road, Anandi East, Mumbai-400093. **Branch office No.** 906-910, 9th Floor, Okay Plaza Tower, Hatholi Gadi, Gopalbadi, Ajmer Road, Jaipur, Rajasthan-302001.

DEMAND NOTICE - Under The Provisions Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 ("the Act") And The Security Interest (enforcement) Rules, 2002 ("the Rules")

The undersigned being the authorized officer of Ambit Finvest Private Limited under the Act and in exercise of powers conferred under Section 13 (2) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of the notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date Amount	Description of Immovable property/ properties mortgaged
1. M/s Omprakash Surajmal Through Proprietor Om Prakash Saini 2. Om Prakash Saini S/o Surajmal Saini 3. Shimla Devi W/o Om Prakash Saini Lan Nos. JAI000000027121	Demand Notice Date: 11-08-2026 Rs. 25,47,517.08/- (Rupees Twenty-Five Lakhs Seventy-Seven Thousand Five Hundred Seventeen and Eight Paise Only) As On: 11-08-2026	All The Part And Parcel Of The Shop No. C-38, C-39, C-40 In Kharsa No. 2902, 2903 Parashar Nagar Big Bazar, Ringus Road, Gram Chomu, Tehsil Chomu, District Jaipur, Rajasthan -303702, Admeasuring Area 99.99 Sq. Yds. Boundary Of The Said Property: - East:- Shop No. C-1, C-2, C-3 West:- Shop No. C-7, C-8, C-9, South:- Road 40 Feet

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that APFL is a secured creditor and the loan facility available by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, APFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. APFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), APFL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the AMPL. This remedy is in addition and independent of all the other remedies available to APFL under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of APFL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-, Authorised Officer
Ambit Finvest Private Limited

Date: 21.08.2026 Place: Rajasthan

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISES OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagee (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of Trusts mentioned in the below table (pursuant to the assignment of financial asset vide registered Assignment Agreement), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues, together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

PROPERTY 1:

SU/ Name of the Borrower / Co-Borrowers / Guarantor/s / Mortgagees	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice	Possession Type and Date	Date of Inspection	Type of Property and Area	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction
Borrower: 1. Raj Kumar Patidar 2. Radha Devi Patidar	20007160000046 & Bandhan Bank Ltd.	Arclil Retail Loan Portfolio 042-E Trust	Rs. 12,09,564.02/- (Rupees Twelve Lakh Nine Thousand Five Hundred Sixty Four and Two Paise Only) as on 27-12-2024 + further Interest thereon + Legal Expenses Demand Notice Dated: 27-12-2024	Physical 24-07-2026	02-09-2026	Residential & Area - 42.187 Sq. Mr.	Rs. 160,200/- (Rupees One Lakh Sixty Thousand Two Hundred Only)	Rs. 16,02,000/- (Rupees Sixteen Lakh Two Thousand Only)	05-Oct-26 & 12:30 PM

Description Of The Secured Asset Being Auctioned: Schedule A: All Piece And Parcel Of Mortgage Property House No. 4-A-44, Chandra Shekhar Azad Nagar, Woinya, Bhiwara, Rajasthan - 311001. In The Name Of Mrs. Radha Devi. North By : House No. 4-A-53, South By : Road, East By : House No. 4-A-43, West By : House No. 4-A-45, And Situated Within The Registration District Of Bhiwara, Rajasthan

Pending Litigations known to ARCLIL: Nil
Encumbrances/Dues known to ARCLIL: Nil
Last Date for submission of Bid : 2 hours before the time of E-Auction
Bid Increment amount : As mentioned in the BID document
Demand Draft to be made in name of : As mentioned in the Trust Name column
Payable at Jaipur

RTGS Details: Bank Name - Bank Name - HDFC Bank, Trust Name - Arcil - 2024C -004 - Trust, Account Number - 57500001409112, RTGS/ NEFT IFSC - HDFC0000542, Branch : Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai 400013

Name of Contact Person & Number : Mahesh Bangera - 9004713256 (mahesh.bangera@arclil.co.in), Virender Yadav - 9887512144 (virender.yadav@arclil.co.in)

PROPERTY 2:

SU/ Name of the Borrower / Co-Borrowers / Guarantor/s / Mortgagees	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice	Possession Type and Date	Date of Inspection	Type of Property and Area	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction
Borrower: 1. Shri Siddhi Vinayak (Through its Proprietor Roop Raj Singh) 2. Roop Raj Singh 3. Krishna Kunwar	522ZLH65227793 & Bajaj Housing Finance Limited	Arclil Retail Loan Portfolio 042-E Trust	Rs. 26,81,656.65/- (Twenty Six Lakh Eighty One Thousand Six Hundred Fifty Six and Sixty Five Paise Only) as on 02-12-2021 + further Interest thereon + Legal Expenses Demand Notice Dated: 08-12-2021	Physical 21-12-2023	02-09-2026	House Area: 414.26 Sq. Ft.	Rs. 195,100/- (Rupees One Lakh Ninety Five Thousand One Hundred Only)	Rs. 19,51,000/- (Rupees Nineteen Lakh Fifty One Thousand Only)	05-Oct-26 & 04:00 PM

Description Of The Secured Asset Being Auctioned: Schedule A: All That Piece And Parcel Of Plot No 953, Subhas Nagar Awasiya Yojna, Kota, Rajasthan 324010 West Roof Right In The Name Of Mrs. Krishna Kunwar & Roop Raj Singh. North By : 9 Ft. Wide Road, South By : Other Plot, East By : Plot No. 954, West By : Plot No. 952, And Situated Within The Registration District Of Kota, Rajasthan

Pending Litigations known to ARCLIL: Nil
Encumbrances/Dues known to ARCLIL: Nil
Last Date for submission of Bid : 2 hours before the time of E-Auction
Bid Increment amount : As mentioned in the BID document
Demand Draft to be made in name of : As mentioned in the Trust Name column
Payable at Jaipur

RTGS Details: Bank Name - HDFC BANK, Trust Name - Arcil Retail Loan Portfolio 042-E Trust, Account Number - 57500000729860, RTGS/ NEFT IFSC - HDFC0000542, Branch : Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai 400013

Name of Contact Person & Number : Mahesh Bangera - 9004713256 (mahesh.bangera@arclil.co.in), Virender Yadav - 9887512144 (virender.yadav@arclil.co.in)

Terms and Conditions:

- The Auction Sale is being conducted through e-auction through the website <https://auction.arclil.co.in> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
- The Authorized Officer ("AO") ARCLIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
- At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-poned the Auction without assigning any reason thereof and without any prior notice.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.
- The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCLIL. The Authorized Officer of ARCLIL shall not be responsible in any way for any third-party claims/rights/dues.
- The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.
- The Borrower/ Guarantors/ Mortgagees, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002, about the holding of the above mentioned auction sale.
- In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCLIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place : Rajasthan
Date : 21.08.2026



ASSET RECONSTRUCTION COMPANY (INDIA) LTD. (ARCLIL)
Acting in its capacity as Trustee of Arcil-Retail Loan Portfolio-042-E-Trust & Arcil-Retail Loan Portfolio-042-E-Trust & Arcil-Retail Loan Portfolio-074-A-Trust
ARCLIL office: The Ruby, 10th Floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028
Branch Office: Office No. 1008, 11th Floor, Westend Mall, Janakpuri District Centre, Janakpuri, New Delhi PO: 110058
Website: <https://auction.arclil.co.in> ; CIN-U65999MH2002PLC134884

ANANDRATHI
GLOBAL FINANCE

Anand Rathi Global Finance Limited : Express Zone, B Wing, 5th Floor, Western Express Highway, Malad (East), Mumbai - 400097.

SHRINIVASA Ref No: APPL00007355

POSSESSION NOTICE

Whereas, the Authorized Officer of the Anand Rathi Global Finance Limited, under the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice (details in the respective notice) in table below, hereinafter Demand Notice(s) under Section 13 sub-section 2 of the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 calling upon the Borrower(s) (detail specifically mention in table below, hereinafter Borrower (s)) to repay the amount mentioned in the Demand Notice together with further and Future interest thereon at the contractual rate of interest together with costs and charges and other monies payable (if any) from the date of Demand Notice onwards, till the date of payment and/or realization by ARGFL within 60 days from the date of receipt of the Demand Notice (hereinafter Amount Due).

The Borrower (s) and Co-borrower (s) having failed to repay the Amount Due, this notice is hereby given to the Borrower mentioned herein below in particular and public in general that the undersigned has taken Symbolic possession of the properties / Secured Assets (as defined under the Demand Notice) described herein below in exercise of powers conferred upon him/her under sub-section (4) of section 13 of the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date specifically mention herein below.

The Borrower and Co-borrower (s) in particular and the public in general is hereby cautioned not to deal with the properties/ the Secured Assets and any dealings with the Properties / secured assets will be subject to the charge of Anand Rathi Global Finance Limited for an Outstanding Amount (specifically mentioned herein below) together with further and future interest thereon at the contractual rate of interest together with costs and charges and other monies payable (if any) till the date of payment and/or realization by ARGFL. The Borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the Act in respect of the time available to redeem the secured assets.

Borrower (s) Name Address: SHRINIVASA (Borrower) F1 B35 Vardhman Heights, Janki Nagar, Jodhpur, Rajasthan - 342008, India.

Co-borrower(s) Name Address: 1) SEETHU SANTHA NALKE (Co-Borrower) Plot No B 35 F2, Janki Nagar Vardhman Height Apartment, Jodhpur: 342008 Also At 7-134 Kodydiak House, Dharmasthal, Dakshina Kannada Karnataka 544216

Amount Due as per Demand Notice with further interest as applicable: Rs. 36,07,172/- (Rupees Thirty Six Lakhs Seven Thousand One Hundred Seventy-Two Only)	ROI	Principal Outstanding	EMI Amount Pending	Broker Period Interest	Over Due Interest	Legal Charges	Notice Charges	EMI Bounce Charges	Total Outstanding
	13.00%	33,72,584	1,90,664	1,218	24,605		1,100	17,000	36,07,172

Loan Agreement No : APPL00007355
Date of Symbolic Possession : 19th August, 2026

Property Address: Property Bearing: Plot No B 35 Kharsa No 124 F1 Flat No F1, First Floor Vardhman Heights, CHOUHANS Jagir, Tehsil & District Jodhpur, Rajasthan - 342001, India
Boundaries: North: Road South: Kharsa No 125 East: Flat No 34-F-2 West: Flat No 35-F-2

Date: 19th August, 2026
Place: Jodhpur

Anand Rathi Global Finance Limited
Authorized Officer

NAVI MUMBAI INTERNATIONAL AIRPORT
NOTICE INVITING EXPRESSION OF INTEREST FOR CONSTRUCTION OF PROPOSED GA HANGAR - NO 3 AT NAVI MUMBAI INTERNATIONAL AIRPORT

Navi Mumbai International Airport Limited ("NMIAL") has been granted the right to develop, operate and maintain the Navi Mumbai International Airport ("NMIA") on DBFOT basis. NMIAL proposes to undertake the construction of the proposed general aviation (GA) Hangar's.

The scope of works includes, but not limited to, the engineering, supply, fabrication, erection & installation, integration, interfacing, testing, commissioning, obtaining all requisite statutory approvals / licenses, warranty support, rectification of defects, obligations during Warranty Period/ defect rectification period, of the proposed GA Hangar's at NMIA.

NMIAL invites responses to the Expression of Interest ("EOI") from qualified, experienced and reputed contractors for above mentioned Works for NMIA.

Interested applicants may download and submit their response to the EOI by registering on the NMIAL e-portal: <https://nmiairport.abprocure.com>

For further details and instructions, please visit the E-tenders section: www.nmiairport.co.in

The deadline for submission of the response to EOI is 27th August 2026, 17:00 hrs IST.

Note: NMIAL reserves the right to reject any response to EOI or change / cancel the tender process at any time without prior notice or without assigning any reason whatsoever.

NAVI MUMBAI INTERNATIONAL AIRPORT LTD.

Email: nmial.tenders@adani.com

Website: www.nmiairport.co.in

पुणजा नैशनल बैंक
...तोही का बैंक...

punjab national bank
...the name you can BANK upon...

PUNJAB NATIONAL BANK: Circle Office Udaipur,
3rd Floor, LIC Building, Reti Stand, Udaipur. E-mail: coutaipur@pnb.bank.in

NOTICE

Dear PMSBY/PMJBY Policy Holder,

As per requirement of duplication at JANSURAKSHA portal your personal information like name, policy no, DOB, Aadhar no, OVD will be stored at JANSURAKSHA portal. If you have any issue, kindly contact your base branch for opting out mentioned schemes".

Dy. General Manager

CENTRAL UNIVERSITY OF RAJASTHAN

Adv. No. CURAJ/R/F/178/Recdt./2026/6631
Date : 20.08.2026

Online applications are invited for the following

02 Non-Teaching positions:

Executive Engineer (Direct Recruitment)
Training & Placement Officer (Contractual Basis)

Applications are invited till 21 September, 2026 (11:59 PM)

For more information visit: www.curaj.ac.in

Registrar

APPENDIX IV-A
Sale Notice for Sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Finserve Limited (formerly known as Indiabulls Commercial Credit Limited) (CIN : U65923DL2006PLC150632) ("Secured Creditor"), the constructive possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 08.09.2026 from 05.00 P.M. to 06.00 P.M. for recovery of Rs. 1,87,37,804/- (Rupees One Crore Eighty Seven Lakh Thirty Seven Thousand Eight Hundred Four only) pending towards Loan Account No. HLLAAJMM0539998, by way of outstanding principal, arrears (including accrued late charges) and interest till 12.08.2026 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. 13.08.2026 together with expenses and other charges due to the Secured Creditor from PRAKASH PALIWAL (PROPRIETOR, SHRI RADHEY ADVERTISMENT AND PRINTERS) AND NITU PALIWAL.

The Reserve Price of the Immovable Property will be Rs. 1,49,00,000/- (Rupees One Crore Forty Nine Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 14,90,000/- (Rupees Fourteen Lakh Ninety Thousand and only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

HOUSE PART OF AMC NO. 11/101 OLD AND 9/140 NEW, TOTAL ADMEASURING 2261.34 SQ. FEET I.E., 251.26 SQ. YARDS AND CONSTRUCTED AREA GROUND FLOOR - HAVING 1650 SQ. FEET, FIRST FLOOR - 1686.76 SQ. FEET AND AT SECOND FLOOR - 211.75 SQ. FEET SITUATED AT BHARAMPURJI, TEHSIL AND DISTRICT AJMER - 305001, RAJASTHAN.

BOUNDED BY:
EAST : PROPERTY OF DR. S. R. MITTAL AND HOUSE OF MR. VASUDEV
WEST : HOUSE OF MR. MATHUR
NORTH : COMMON ROAD
SOUTH : HOUSE OF MR. GHOSH

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaanfinserv.com. Contact No: 0124-6910910, 91 7065451024; E-mail id: auctionhelpline@sammaancapital.com. For bidding, log on to www.auctionfocus.in.

Sd/-
AUTHORISED OFFICER
SAMMAAN FINSERVE LIMITED
(Formerly known as INDIABULLS COMMERCIAL CREDIT LIMITED)

Date : 14.08.2026
Place : AJMER

HERO HOUSING FINANCE LIMITED

Regd. Office: 03, Community Centre, Basement Lok Vasant Vihar, New Delhi - 110057 Phone: 011 48267000, Toll Free Number: 1800 212 3800, Email: customer.care@herohfl.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC20148 Contact Address: A-6, Third Floor, Sector-4, Noida - 201301.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligors/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligors/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligors(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligors(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below Date	Date of Demand Notice
HHFJAHOU21000014122	Vijendra Son of Lakshmi Narayan Saini, Bulkeish Devi	Rs.44,09,905/- due as on 10-08-2026	13-08-2026 04-08-2026

Description of The Secured Assets/Immovable Properties/ Mortgaged Properties: All That piece and parcel of Residential Property Bearing Plot No. 64, North portion of Property, Area Admeasuring 133.3 Sq. Yards, Scheme Pawanpura-A, Panchayawala, Jaipur, Rajasthan-302012, along with all common amenities written in Title Document. Bounded By: North-Other Land; East: Plot No.73; West-30 Feet Wide Road; South-Plot No.64 South Part.

HHFJAHOU	Vinod Pareek, Makhan Lal Sharma Son of 19000003196 Ramnarayan, Lalita Wife of Makhan Lal Sharma	Rs.19,48,478/- due as on 10-08-2026	13-08-2026 07-08-2026
Description of The Secured Assets/Immovable Properties/ Mortgaged Properties: All That piece and parcel of Residential Property Bearing Immovable property Being Flat No. 401, Situated at Second Floor of Plot No. C-21, Block-B, Royal City Planning, Village Malviya, Kalwar Road, Jaipur, Rajasthan-302012, Area Admeasuring 816 Sq. Ft. Along with Rights to Use Common Park, Road and Parking Area, with all common amenities written in Title Document.			
HHFBWAHOU21000015553 & HHFBWAFLP21000016217	Mahesh Varyani, Kalpana Varyani, Krishna Optical And Contact Lens Point	Rs.49,21,436/- due as on 10-08-2026	12-08-2026 04-08-2026

Description of The Secured Assets/Immovable Properties/ Mortgaged Properties: All That piece and parcel of Immovable Property Bearing Plot No. 88-B, Khata No.596, Kharsa No. 21, 22, 62, 64, Village 'Tik' Talwara Malviya, R.P.S.C. Colony, Vaishali Nagar, Ajmer, District Ajmer, Rajasthan-305001, Area Admeasuring 140 Sq. Yards along with all common amenities written in Title Document. Bounded By: North-Plot No.88-A; East-Plot No. 82-A; West-30 Feet Wide Road; South-Plot No. 88-C.

HHFSKALAP24000055642 & HHFSKAHOU24000058821	Babu Lal Son of Shrawan, Sukh Devi, Babulal Poultry Farm (Through its Proprietor Babu Lal)	Rs.23,04,518/- due as on 10-08-2026 <th>11-08-2026 04-08-2026 </th>	11-08-2026 04-08-2026
Description of The Secured Assets/Immovable Properties/ Mortgaged Properties: All That piece and parcel of Immovable Property Situated at Village Vashai Nagar, Patwar Haska Rasidpura, Part of Kharsa No. 66670, Malviya Tehsil Choud, Sikar Gramin, District Sikar, Rajasthan-302024, Area Admeasuring 1124.00 hectare. Along with All Common Amenities Written in the Title Documents. Bounded By: North-Aam Rastha Rashidpura to Aakwa; East-Land of Rameshtwar; West-Land of Sharwan s/o Malaram; South-Land of Sharwan s/o Malaram;			

"With further interest, additional interest at the rate as more particularly stated in respective Demand notice mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whereby by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 21.08.2026
Place: Jaipur, Ajmer, Sikar

Sd/-, Authorised Officer
For Hero Housing Finance Limited

SRG HOUSING FINANCE LIMITED
CIN: L65923RJ1999PLC015440
Reg. Off: 321, S M Lodha Complex, Near Shastrri Circle, Udaipur-313001 (Rajasthan)
Phone: 0294 2412098 E-mail: info@srghousing.com Website: www.srghousing.com

PHYSICAL POSSESSION NOTICE RULE 8(1) (For Immovable Property)

Whereas, the undersigned being the authorized officer of SRG Housing Finance Limited, 321, SM Lodha Complex, Near Shastrri Circle, Udaipur, 313001 (Rajasthan) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective borrowers/co-borrowers/mortgagors/guarantors, to repay the amount as mentioned against each account within 60 days from the date of receipt of the said notices. The borrowers/co-borrowers/mortgagors/guarantors having failed to repay the amount, notice is hereby issued to the borrowers/co-borrowers/mortgagors/guarantors and the public in general, that the undersigned has taken **Physical Possession** of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act, read with rule 9 of the said rules, on the dates mentioned against each account. The borrowers/co-borrowers/mortgagors/guarantors in particular and public in general are hereby cautioned **NOT TO DEAL WITH THE PROPERTIES** and

फॉर्म बी
सार्वजनिक घोषणा

(इन्सॉल्वेंसी एंड बैंकरप्सी बोर्ड ऑफ़ इंडिया (लिक्विडेशन प्रोसेस) रेगुलेशंस, 2016 का रेगुलेशन 12)

आस्था बिल्डहोम डेवलपर्स प्राइवेट लिमिटेड के
स्टेकहोल्डर्स (हितधारकों) के ध्यानार्थ

क्रम संख्या	विवरण	जानकारी
(1)	(2)	(3)
1.	कॉर्पोरेट देनदार का नाम	आस्था बिल्डहोम डेवलपर्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तारीख	26.11.2008
3.	वह प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ़ कंपनीज़, जयपुर
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45201RJ2008PTC027832
5.	कॉर्पोरेट देनदार के रजिस्टर्ड ऑफिस और मुख्य ऑफिस (यदि कोई हो) का पता	ई 60, गिरधर मार्ग, सिद्धार्थ नगर, मालवीय नगर, जयपुर 302017, राजस्थान
6.	दिवाला समाधान प्रक्रिया बंद होने की तारीख	17.08.2026
7.	कॉर्पोरेट देनदार की परिसमापन प्रक्रिया शुरू होने की तारीख	17.08.2026
8.	लिक्विडेटर के तौर पर काम कर रहे इन्सॉल्वेंसी प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	प्रतिभा खंडेलवाल IBBI/IPA-002/IP-N00031/2016-2017/10068
9.	बोर्ड के पास रजिस्टर्ड लिक्विडेटर का पता और ईमेल	टी 5/1001, रंगोली ग्रीन्स, महाराणा प्रताप मार्ग, पांच्यावाला, वैशाली नगर, जयपुर-302021, राजस्थान cspratibhak@gmail.com
10.	लिक्विडेटर के साथ बातचीत के लिए इस्तेमाल किया जाने वाला पता और ईमेल	टी 5/1001, रंगोली ग्रीन्स, महाराणा प्रताप मार्ग, पांच्यावाला, वैशाली नगर, जयपुर-302021, राजस्थान abdpl.cirp@gmail.com

इसके द्वारा सूचित किया जाता है कि नेशनल कंपनी लॉ ट्रिब्यूनल, जयपुर बेंच ने 17.08.2026 को आस्था बिल्डहोम डेवलपर्स प्राइवेट लिमिटेड के लिक्विडेशन (समापन) की प्रक्रिया शुरू करने का आदेश दिया है।

लिक्विडेटर का नाम और हस्ताक्षर

प्रतिभा खंडेलवाल

तारीख: 21.08.2026

स्थान: जयपुर, राजस्थान

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AASTHA BUILDHOME DEVELOPERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
(1)	(2)	(3)
1.	Name of the corporate debtor	AASTHA BUILDHOME DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of the corporate debtor	26.11.2008
3.	Authority under which corporate debtor is incorporated/ registered	REGISTRAR OF COMPANIES, JAIPUR
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201RJ2008PTC027832
5.	Address of the registered office and principal office (if any) of the corporate debtor	E 60, GIRDHAR MARG, SIDDHARTH NAGAR, MALVIYA NAGAR, JAIPUR 302017, RAJASTHAN
6.	Date of closure of Insolvency Resolution Process	17.08.2026
7.	Liquidation commencement date of the corporate debtor	17.08.2026
8.	Name and registration number of the insolvency professional acting as liquidator	PRATIBHA KHANDELWAL IBBI/IPA-002/IP-N00031/2016-2017/10068
9.	Address and e-mail of the liquidator, as registered with the Board	T5/1001, Rangoli Greens, Maharana Pratap Marg, Panchyawala, Vaishali Nagar, Jaipur-302021, Rajasthan cspratibhak@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	T5/1001, Rangoli Greens, Maharana Pratap Marg, Panchyawala, Vaishali Nagar, Jaipur-302021, Rajasthan abdpl.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the **AASTHA BUILDHOME DEVELOPERS PRIVATE LIMITED** on 17.08.2026

Name and signature of liquidator

Pratibha Khandelwal

Date :21.08.2026

Place: JAIPUR, RAJASTHAN